## **COURT-II**

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### APPEAL NO. 175 OF 2014 AND APPEAL NO. 180 OF 2014 & IA NO. 292 OF 2014

## Dated: 8<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

#### APPEAL NO. 175 OF 2014

#### In the matter of:

NTPC Ltd.		Appellant(s)
Vs.		
<b>Central Electricity Regulatory Comm</b>	ission & Ors	Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal Mr. Shubham Arya Ms. Anushree Bardhan	
Counsel for the Respondent(s) :	Mr. K.S. Dhingra for R-1	
	Mr. Raj Kumar Mehta Ms. Himanshi Andley for R-2	

# APPEAL NO. 180 OF 2014 & IA NO. 292 OF 2014

In the matter of:				
GRIDCO Ltd.			Appellant(s)	
Vs.				
NTPC Ltd. &Anr.			Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Raj Kumar Mehta		
		Ms. Himanshi Andley		
Counsel for the Respondent(s)	:	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal Mr. Shubham Arya Ms. Anushree Bardhan for R-1		
		Mr. K.S. Dhingra for R-2		

## <u>ORDER</u>

The learned counsel, Mr. R.K. Mehta, appearing for the Appellant prays that some reasonable time may be granted to him to take necessary instructions in Appeal No.180 of 2014 & IA NO.292 of 2014

Submission made by the counsel appearing for the Appellant, as stated above, is placed on record.

List these matters on <u>12.10.2018</u> at request of learned counsel, Mr. R.K. Mehta, appearing for the Appellant in Appeal No.180 of 2014 & IA NO.292 of 2014 to enable him to take necessary instructions.

(S.D. Dubey) Technical Member PR/PK (Justice N.K. Patil) Judicial Member